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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

**ORIGINAL APPLICATION NO.436 OF 2010**

Cuttack this the 19th day of August, 2010

CORAM:

THE HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER

...  
Khetramohan Nayak ...Applicant

-VERSUS-

Union of India & Ors....Respondents

**ORDER**

Heard Shri G.Satapathy, learned counsel for the applicant and Shri S.K.Olha, learned Standing Counsel for the Respondents, on whom a copy of the O.A. has already been served.

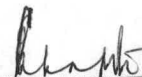
The case of the applicant is that the 1<sup>st</sup> A.C.P. granted to him in 2004 should be ante-dated to 4.4.2000. His contention is that he had joined the service in 1988, which was subsequently regularized in 1992. While granting the 1<sup>st</sup> A.C.P. four years service rendered by the applicant from 1988 to 1992 has not been taken into account. In this connection, he has already made a representation at Annexure-A/7 dated 2.3.2009 to this O.A. The learned counsel for the applicant submits that he has not so far received any reply/decision from Respondent No.3. He further submits that the decision in this case will be taken by Respondent No.2. Hence, at this stage, without going into the merit of the case, as agreed to by the learned counsel for both the sides, Respondent No.2 is hereby directed to consider the representation of the applicant as at Annexure-A/7 and pass a reasoned order within a period of sixty days from the date of receipt of this order under intimation to the applicant.

With the above direction, this O.A. is disposed of at the stage of admission itself. No costs.

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Send copies of this order along with copies of the O.A. to Respondent Nos. 2 and 3 for compliance and free copies of this order be made over to the learned counsel for the parties.

  
ADMINISTRATIVE MEMBER

